

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.165/99

DATE OF ORDER : 03-02-1999.

Between :-

Pasumathi Veerabrah am

... Applicant

And

1. The General Manager,
Telecommunications, Vijayawada.
2. The Sub Divisional Officer,
Telecommunications,
Challapally, Krishna District.

... Respondents

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Counsel for the Applicant : Shri ..V.Venkateswara Rao

Counsel for the Respondents : Shri B.Narasimha Sarma, Sr.CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Justice Shri D.H.Nasir, VC).

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... 2.

(Order per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

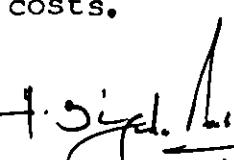
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Heard the learned counsel for the applicant as well as the Standing Counsel for the Respondents.

2. The applicant is asking for a direction to be issued to the Respondents to consider his re-engagement as Casual Mazdoor on Daily Wages with immediate effect and to regularise his services thereafter with all consequential benefits.

3. From the perusal of the contents of the O.A., it appears that the applicant was last engaged as Casual Mazdoor with the Respondents in October, 1982 and thereafter no fresh cause of action appears to have been arisen in favour of the applicant. Further, no credible information has come up before this Court that any representations were made and the same were rejected. In that view of the matter, we are of the opinion that the O.A. is hopelessly barred by limitation and ^{hence} the same is dismissed.

No order as to costs.


(H. RAJENDRA PRASAD)

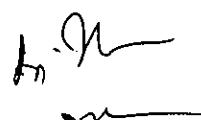
Member (A)


(D.H. NASIR)
Vice-Chairman

Dated: 3rd February, 1999.

Dictated in Open Court.

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DR